

Barisuk
13/11/17

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong the 13th November, 2017

No. LJ(A) 23/85/Pt./364- On the recommendation of the High Court of Meghalaya and in exercise of the powers under Rule 6 read with clause (a) of Rule 7 of the Meghalaya Higher Judicial Service Rules, 2015, the Governor of Meghalaya is pleased to promote on adhoc basis the following Grade II Judicial Officers as Judicial Officers Grade I in the scale of pay of Rs. 51550-1230-58930-1380-63070/- pm plus other allowances as admissible under the Rules with effect from the date of taking over charge and until further orders.

1. Shri. Balaram Joshi
2. Smti. Barisuk Khriam
3. Smti. Dshalene R. Kharbateng
4. Shri. Marba Skhemlon

The promotion of the above Judicial Officers shall be subject to the criteria as laid down under Schedule B of the Meghalaya Higher Judicial Service Rules, 2015.

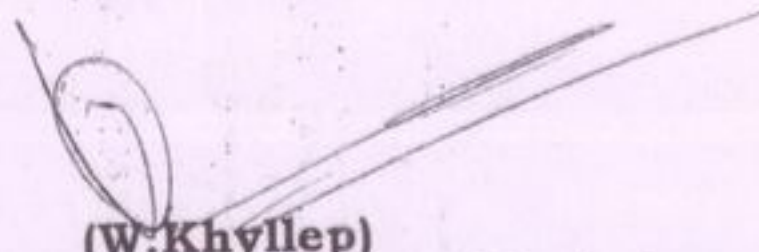
Further the promotion shall be subject to the condition that such adhoc promotees shall not have any extra right or benefit for such adhoc promotion except that of pay scale, allowances, seniority and consideration for regular promotion/ limited competitive examination, whenever taken up.

No. LJ(A) 23/85/Pt./364-A- On the recommendation of the High Court of Meghalaya and in exercise of the powers under Rule 7 read with item 2 of column 1,2,3,4 of the proviso to Rule 8 of the Meghalaya Judicial Service Rules, 2006, the Governor of Meghalaya is pleased to promote on adhoc basis the following Grade III Judicial Officers as Judicial Officers Grade II in the scale of pay of Rs. 39530-920-40450-1080-49090-1230-54010/- pm plus other allowances as admissible under the Rules with effect from the date of taking over charge and until further orders.

1. Smti. Rithelda Rymbai
2. Shri. Kerbor Jinson Lyngdoh
3. Shri. Chisak Gabil Momin
4. Shri. Daniel S. Marbaniang
5. Smti. Evalene Shabong
6. Smti. Rancee M. Kharsyntiew
7. Smti. Anjeline Matti Pariat
8. Smti. Monica K. Lyngdoh

The promotion of the above Judicial Officers shall be subject to the criteria as laid down under Schedule E of the Meghalaya Judicial Service Rules, 2006.

Further the promotion shall be subject to the condition that such adhoc promotees shall not have any extra right or benefit for such adhoc promotion except that of pay scale, allowances, seniority and consideration for regular promotion/ limited competitive examination, whenever taken up.



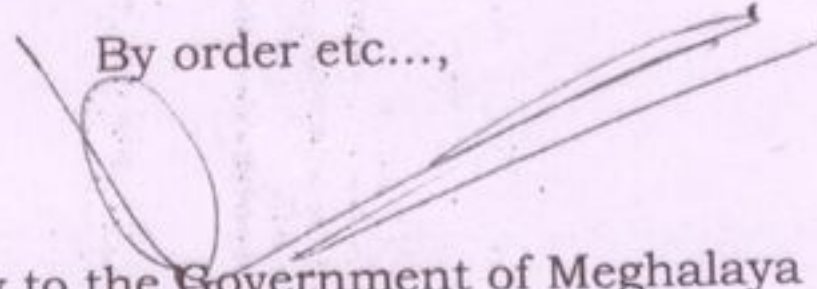
(W. Khylllep)

Secretary to the Government of Meghalaya
Law Department

Memo No. LJ(A) 23/85/Pt./364-B Dated Shillong the 13th November, 2017
Copy forwarded to:-

1. The Private Secretary to the Chief Minister.
2. The Private Secretary to the Minister in-charge Law.
3. The Private Secretary to the Chief Secretary, Government of Meghalaya, Shillong.
4. The Advocate General, High Court of Meghalaya, Shillong.
- ✓ 5. The Registrar General, High Court of Meghalaya, Shillong with reference to her letter No. HCM.II/184/2015-Estt/4073 dated 13th November, 2017.
6. The Accountant General, Meghalaya, etc., Shillong.
7. The Additional Advocate General, High Court of Meghalaya, Shillong.
8. The District & Session Judge concerned.
9. The Chief Judicial Magistrate concerned.
10. Personnel & AR (A) Department.
11. All officers concerned.
12. The Director of Printing & Stationery Meghalaya, Shillong for publication of the above notification in the next Gazette.

By order etc...,



Secretary to the Government of Meghalaya
Law Department
